

21
NOTES OF THE REGISTRY

1. M.A.347/2000 for appropriate order(s) as per Memo.

26.6.2000

Bench.

ORDERS OF THE TRIBUNAL

O.A. Nos. 511/95 & 512/1995.

ORDER DATED 27.6.2000.

These two matters were disposed of in order dated 6.4.2000 on a Memo filed by the learned Addl. Standing Counsel stating that the charges framed against the petitioners have been withdrawn on 18.2.99 and the OAs have become infructuous. Learned Additional Standing Counsel has filed a MA with copy to other side stating that only one of the charges has been withdrawn and in respect of other charges substituted ^{charge} memo has been issued consisting the same charge. It is submitted by learned Addl. Standing counsel that this is a separate cause of action and in view of this, the OA disposed of can not be revived. We agree that with the Departmental authorities are free to proceed in the Departmental proceedings on the basis of the substituted charge. If the applicants have any grievance with regard to this, they are free to approach afresh. In view of this the MA is disposed of accordingly. Let a copy of this order be given to learned counsel for both sides.

Vice-Chairman
27.6.2000

Member (Judi.)

Copies of order
may be sent
to the Court
in batches

Xerox
27.6.2000
SAC

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